



2026:AHC:25414

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1681 of 2026

Saurabh Sakya

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Malviya, Manoj Pathak
Counsel for Respondent(s)	:	C.S.C., Shivendra Kumar Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Manoj Pathak, learned counsel for the petitioner seeks to withdraw the present writ petition, on account of inherent defect, with liberty to file afresh.
2. Learned Standing Counsel has no objection to the same.
3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

February 5, 2026
N.S.Rathour

(Vikas Budhwar,J.)